

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No.1941/2025

[Arising out of impugned final judgment and order dated 07-02-2024 in CRLA No. 379/1983 passed by the High Court of Judicature at Allahabad]

MAHESH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

[IA No. 289129/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 8922/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 165416/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES]

Date : 21-11-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RAJESH BINDAL
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) :Mr. B.P. Singh Dhakray, Adv.
Mr. Shakti Singh Dhakray, Adv.
Ms. Jinisha Jain, Adv.
Mr. Karan Singh, Adv.
Mr. Kumar Dushyant Singh, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner submitted that even as on today, the petitioner is admitted in Nivok Super Speciality Hospital at Modinagar, Ghaziabad. However, there is no document on record to suggest that.

He seeks short adjournment to place on record the hospital record to show that he is admitted in hospital and what treatment is required.

List on 05.12.2025.

(KRITIKA TIWARI)
SENIOR PERSONAL ASSISTANT

(AKSHAY KUMAR BHORIA)
COURT MASTER (NSH)